

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
 38, MG Marg Civil Lines, Old Red Building, Allahabad-211001  
 Regional Branch, Allahabad

Dated: 27/12/2017

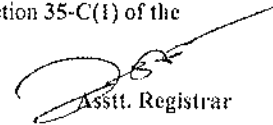
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71921/2017-EX[DB] dated 06/12/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.



Asstt. Registrar

| Application | Appeal      | Name and Address of Appellant                                                |
|-------------|-------------|------------------------------------------------------------------------------|
| 1           | E/1347/2011 | <b>ADITYA PACKS,</b><br>KATIA KILL COMPOUND,<br>MILL ROAD, LUCKNOW<br>(U.P.) |
|             |             | Name and Address of<br>Respondent                                            |
| 2           |             | -C.C.E. LUCKNOW<br>7-A, Ashok Marg, Lucknow.                                 |

Copy To

3 Advocate(s) / Consultant(s):

**R. S. Sharma, Adv.**  
**C-9/9656, Vasant Kunj,**  
**New Delhi,**  
**Delhi**  
**110070**

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.      15 Office Copy      16 Second Folder Copy      17 Guard File



Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
REGIONAL BENCH : ALLAHABAD  
COURT No. 1

APPEAL No.E/1347/2011-EX[DB]

(Arising out of Order-in-Original No. 49/Commissioner/LKO/CX/2010-11  
dated 31/12/2010 passed by Commissioner of Central Excise, Lucknow)

M/s Aditya Packs,

Appellant

Vs.

Commissioner of Central Excise, Lucknow

Respondent

Appearance:

Absent on call,  
Shri Rajeev Ranjan, Joint Commissioner (AR),

for Appellant  
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)  
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)



Date of Hearing : 06/12/2017  
Date of Decision : 06/12/2017

FINAL ORDER NO. 7122/2017

Per: Anil Choudhary



The present appeal is filed by the assessee against the imposition of penalty of Rs.50,000/- vide the impugned order under Rule 26 (1) of Central Excise Rules, 2002.

2. On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing, the notices of hearing have been returned undelivered by the Postal Department with the remark that on the address, appellant is not available, we also tried to serve notices

through the Jurisdictional Commissionerate but the service report is not received. Under these circumstances, there being no intimation filed regarding change of address in the registry of this Tribunal, it appears that the appellant is no more interested in pursuing the appeal.

3. Accordingly, this appeal is dismissed for non-prosecution.

(Dictated in Court)

-Sd/-  
(ANIL G. SHAKKARWAR)  
Member (TECHNICAL)

-Sd/-  
(ANIL CHOUDHARY)  
Member (JUDICIAL)

akp

प्रमाणित प्रति/Certified True Copy

राज्य सेवा आयोग/State Service Commission  
राज्य सेवा आयोग, अहमदाबाद-210001  
सदर-अहमदाबाद (S.T.A.T.)  
1. राज. सेवा, अहमदाबाद-210001  
2. राज. सेवा, अहमदाबाद-210001

